

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 22nd APRIL, 2024, 10:30 A.M.

CP (IB) No. 11/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Amrit Cement Ltd. -Vs- Bhilai Jaypee Cement Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Saswat K. Acharya, Adv.
 Ms. Patrali Ganguly, Adv.
 Ms. Bhawna Parasramka, Adv.
 Mr. Subham Agarwal, Adv.
 Mr. Abhijeet Agarwal, Adv.

For Respondent (s)

Mr. Anupam Chaudhary, Adv.

ORDER

Ld. Counsel Mr. Subham Agarwal appears for the petitioner/Operational Creditor. Ld. Counsel Mr. Anupam Chaudhary appearing for respondent/Corporate Debtor undertakes to file Vakalatnama. Respondent counsel represents that he has not received the copy of the petition. Petitioner counsel is directed to serve the copy of the petition on the counsel on record for the respondent to his email. One week time is granted to file Vakalatnama and three weeks' time is granted to file reply. Copy thereof shall be serve on the counsel on record for the petitioner. After receipt of the reply, petitioner may file rejoinder, if any, within a week time. List the matter for hearing on 10.06.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)